

**GOVERNMENT OF INDIA  
INFORMATION AND BROADCASTING  
LOK SABHA**

UNSTARRED QUESTION NO:3154

ANSWERED ON:07.08.2015

Foreign TV Channels

Kumar Dr. Virendra ;Maurya Shri Keshav Prasad;S.R. Shri Vijay Kumar

**Will the Minister of INFORMATION AND BROADCASTING be pleased to state:**

- a. the total number of TV channels being broadcasted in the country along with names of industrial houses who are operating the said channels, channel-wise;
- b. the details of foreign TV channels who have been given permission for the Foreign Direct Investment during each of the last three years, channel-wise;
- c. whether any foreign TV channels have changed their share holding pattern after submission of application, and if so, the details thereof and reasons therefor;
- d. the total revenue earned by the Government from these foreign TV channels during the last three years;
- e. the number of foreign channels/ companies which have flouted the norms set for broadcasting, channel/companywise during each of the last three years along with the steps taken by the Government in this regard; and
- f. the steps taken by the Government to secure our cultural identity from foreign TV channels?

**Answer**

THE MINISTER OF FINANCE, MINISTER OF CORPORATE AFFAIRS AND MINISTER OF INFORMATION & BROADCASTING  
[SHRI ARUN JAITLEY]

(a) Ministry has permitted 822 TV Channels as on 5.8.2015 under Uplinking/Downlinking Guidelines. The details are available on Ministry website [www.mib.nic.in](http://www.mib.nic.in).

(b) 3 Broadcasting Companies having permission of 17 Foreign TV channels have reported having obtained permission regarding Foreign Direct Investment during last three years and current year.

(c) As per Downlinking Guidelines, for channels Uplinked from abroad the companies are not required to report changes in Share Holding Pattern to this Ministry.

(d) During current year and last three years, an amount of Rs. 48.05 crore have been received from Foreign TV channels towards 'Registration Fee' and 'Annual Renewal Fee' of these TV Channels.

(e)&(f): Content telecast on private satellite TV channels is regulated in accordance with the Cable Television Networks (Regulation) Act, 1995 and the Rules framed thereunder. There is no provision of pre-censorship of the content telecast on such TV channels. However, all programmes and advertisements telecast on such TV channels are required to adhere to the Programme and Advertising Codes prescribed under the said Act and the rules framed there under. Action is taken whenever any violation of said codes is noticed or brought to the notice of the Ministry. The said codes contain a whole range of parameters to regulate programmes and advertisements on TV channels. The details of action taken against Foreign TV Channels for violation of Programme and Advertisement codes during the last three years and the current year are at Annexure-I.

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